

23

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD
BENCH : AT HYDERABAD :

D.A.No.929/90.

Dt. of Decision:15-11-90.

M.Harinath

...Applicant

Vs.

1. The Sr.Personnel Officer, B.G./SC
South Central Railways, D.R.M.Compound;
Secunderabad.
2. The Divisional Railway Manager (DGM) (P) BG,
South Central Railway, D.R.M.Compound,
Secunderabad, A.P.
3. The District Employment Officer,
Nalgonda District Employment Exchange,
Nalgonda District, A.P.
4. The Government of India, rep. by its
Secretary, Labour Employment & Training
Central Secretariat, New Delhi.

...Respondents

- - - - -

Counsel for the Applicant : Shri K.Nageswar Reddy

Counsel for the Respondents : Shri Jalli Siddaiah, SC for Rlys

- - - - -

CORAM:

THE HON'BLE SHRI B.N.JAYASIMHA : VICE-CHAIRMAN

THE HON'BLE SHRI D.SURYA RAO : MEMBER (JUDICIAL)

(Judgment of the Division Bench delivered by
Hon'ble Shri B.N.Jayasimha, VC).

- - - - -

The applicant herein states that the Respondents
one and two notified the vacancies of Commercial Clerk
and Office Clerk posts to the Employment Exchanges at
Nalgonda, Ranga Reddy, Medak, Adilabad and Karimnagar
Districts on 19-3-90 and they were asked to sponsor the
names of Physically Handicapped persons who ^{have} _^ passed S.S.C.

He ~~said~~ ^{Said} that all Employment Exchanges except the 3rd

respondent i.e. the Nalgonda District Employment Exchange

b6f

contd.../-

1. The Sr. Personnel Officer,
B.G/SC. S.C.Rlys, D.R.M.Compound,
Secunderabad.
2. The Divisional Railway Manager (GGM) (P) BG,
S.C.Rly, D.R.M.Compound, Secunderabad
3. The District Employment Officer,
Nalgonda District Employment Exchange,
Nalgonda Dist. A.P.,
4. The Government of India, rep. by its
Secretary, Labour Employment & Training,
Central Secretariat, New Delhi.
5. One copy to Mr.K.Nageswar Reddy, Advocate
198/2RT, vijayanagar Colony, Hyderabad.
6. One copy to Mr. J.Siddaiah, SC for Rlys CAT.Hyd.Bench.
7. One spare copy.

pvm

Forwarded the list of candidates to respondents 1 and 2. Despite the 2nd respondent's reminders to the Employment Exchange, Nalgonda, the District Employment Officer, Nalgonda, did not sent the list of candidates. Applicant states that he has registered himself in the Nalgonda Employment Exchange as a Physically Handicapped person and that if Respondent No.3 had sponsored his name he would have been included in the list of sponsored candidates as he has sufficient seniority and thus he would be eligible for consideration. The failure on the part of the 3rd respondent in nor sponsoring the names of eligible persons has affected his right for consideration to the post of Commercial Clerk/Office Clerk.

2. We have heard Shri K.Nageswar Reddy, learned counsel for the applicant and Shri Jalli Siddaiah, learned standing counsel for Railways who has taken notice at the admission stage. It is confirmed that no names have been sponsored by the Nalgonda Employment Exchange. The applicant is a candidate who has registered himself in the Nalgonda Employment Exchange and is therefore eligible to be considered for appointment to the post of Commercial Clerk/Office Clerk. In the circumstances we direct respondents 1 and 2 to consider the case of the applicant also along with the candidates who have been sponsored by the other Employment Exchanges. The applicant will produce his Original Employment Registration card before the respondents and the respondents will consider the applicant after satisfying themselves as to the correctness of the card. With the above direction the application is disposed-of. No order as to costs.

B.N.Jayasimha
(B.N.JAYASIMHA)

Vice-Chairman

av1/

D.Surya Rao
(D.SURYA RAO)

Member (J)

Dated: 15th November, 1990.
(Dictated in Open Court)

Subba Rao
by *Subba Rao* 14/11/90

205
CHECKED BY
TYPED BY

APPROVED BY
COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH ATHYDERABAD.

THE HON'BLE MR. B. N. JAYASIMHA : V.C.
AND

THE HON'BLE MR. D. SURYA RAO : M(J)
AND

THE HON'BLE MR. J. NARASIMHA MURTY : M(J)
AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

DATE: 25-11-90

~~ORDER~~ / JUDGEMENT:

M.A. / R.A. / C.A. NO.

in

T.A. No.

W.P. No.

O.A. No.

929/90

Admitted and Interim directions
issued.

Allowed.

Dismissed for default.

Dismissed as withdrawn.

Dismissed.

Disposed of with direction.

M.A. Ordered / Rejected.

No order as to costs.

